

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT –III, NEW DELHI.

(IB)-528/ND/2017

In the matter of:

M/s. Impressions Services Pvt. Ltd.

...Applicant.

v.

M/s.Vazz Foods Pvt. Ltd.

...Respondent

SECTION: Under Section 9 IBC .

Order delivered on 07.12.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

For the Petitioner

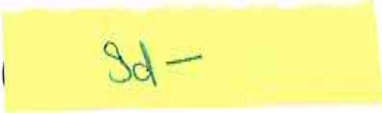
Mr. Karan Bindra & Mr. Kumar Ankur, Advs.

Respondent

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ORDER

Ld. counsel for the petitioner is present and represents that in relation to compliance of order dated 27.11.2017 affidavit of service has been filed on 06.12.2017 vide diary No. 3041. However it is seen from the record that the same is not available. The Bench Officer is directed to check and update the record and call the matter for hearing on 18.12.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS